

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration no.157 of 1986.

Gulab Chandra Agrawal

applicant.

Vs.

Union of India

Respondent.

Hon'ble Ajay Johri, A.M.

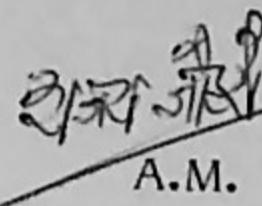
Hon'ble G.S.Sharma, J.M.

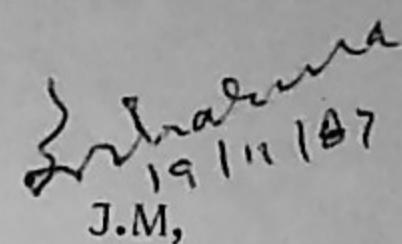
O R D E R

This case was filed by the applicant on 29.3.86 under section 19 of the A.T. Act XIII of 1985 challenging the correctness and propriety of three decisions, (i) dated 26.3.84 passed by the IV Addl. District Judge, Jhansi in Civil Revision no. 153 of 1978, (ii) dated 31.10.1985 passed by the IV Addl. District Judge, Jhansi in Civil Appeal no. 75/79 and (iii) dated 17.5.84 passed by the District Judge, Jhansi in Civil Appeal no. 93 of 1982, against the applicant and for certain other new reliefs. As no such application was maintainable under the law, the applicant amended the petition by converting it into an appeal under Section 29(A) of the A.T. Act XIII of 1985. No single appeal against three separate judgments and decrees can be filed under the law. We are further of the view that no appeal lies against the decision passed in civil revision by any civil court.

2. We heard the appellant, who appeared in person before us at the stage of admission and we would have directed him to file separate appeals, but as no appeal lies against the decision ~~passed~~ ^{made} in civil revision no. 153 of 1978 and the appeal against this decision as well as against the decision dated 17.5.84 in civil appeal no. 93 of 1982 are not within the limitation prescribed by Section 29(A) of the A.T. Act and as such it will be a futile exercise to ask the appellant to file separate appeals. The present appeal against the aforesaid two decisions, therefore, does not lie and is not covered under the provisions of Section 29(A) of the Act, we refuse to admit this appeal so far as these two decisions are concerned.

3. By amendment, the appellant has sought a further relief for the recovery of Rs.2000/- and some unknown amount, which can not be combined with any appeal. We, therefore, direct the appellant that in case he presses his relief regarding Rs.2000/- and some unknown amount, he should file a separate petition under Section 19 of the Act and his case for this relief shall not be considered in this appeal. We admit the appeal against the judgment and decree dated 31.10.1985 passed by the IV Addl. District Judge, Jhansi in Civil Appeal no.75 of 79. This appeal shall be decided on the basis of the material placed on the record of the said case and the additional documents filed by the applicant in this case can not be read unless the tribunal grants leave on moving a proper application by the applicant and on showing good cause. Let a notice be issued to the respondent, only regarding this appeal and the record of suit no. 652 of 1974 (Gulab Chandra Agrawal Vs. Union of India) and Civil Appeal No.75 of 1979 be summoned by the registry from the District Judge Jhansi.


A.M.


J.M.

JS/19.11.1987